

Palace of Rani Laxmi Bai at Jhansi

1024. **Shrimati Ha Palchoudhuri:** Will the Minister of Education and Scientific Research be pleased to state

(a) whether the palace of Rani Lakshmbai situated at Jhansi has been handed over to Government by the State of Uttar Pradesh,

(b) if so, whether the works of Art and Paintings have been renovated; and

(c) the necessary arrangements made to preserve this archaeological palace?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) No, Sir

(b) and (c) Do not arise.

State Bank of India

1025. { Shri Morarka
Shri Nathwani:

Will the Minister of Finance be pleased to state

(a) the names of the Directors of the State Bank of India,

(b) when they were so appointed, and

(c) their qualifications?

The Deputy Minister of Finance (Shri B. R. Bhagat) (a) to (c) A statement giving the required information is laid on the Table of the Sabha [See Appendix IV, annexure No 86]

Investments in Mundhra Group

1026. { Shri Morarka:
Shri Nathwani:

Will the Minister of Finance be pleased to lay a statement showing

(a) the number and value of shares of the companies controlled by the Mundhra group held by the State Bank of India and/or any other Central Government agency;

(b) the capacity in which these shares are held; and

(c) the amount, if any, advanced or invested against these shares?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c) The expression "companies controlled by the Mundhra group" is somewhat vague. A statement prepared on the basis of information received so far is, however, placed on the Table of the House [See Appendix IV, annexure No 87]. This shows the number and value of the shares of companies commonly described as belonging to the Mundhra group, which are held by financial corporations connected with the Central Government

Board of Higher Secondary Education Delhi

1027. **Shri Nek Ram Negi:** Will the Minister of Education and Scientific Research be pleased to refer to reply given to USQ No 379 on 29th May, 1957 and state

(a) whether the Recognition Committee of the Board of Higher Secondary Education Delhi has taken any decision on the recommendations of the Sub-Committee as accepted by the Board,

(b) whether the Recognition Committee has (i) relaxed or (ii) made addition to the minimum qualifications of the Principals of the Higher Secondary Schools in Delhi,

(c) if so, when and what and under which resolution of the Board, and

(d) whether the Recognition Committee have accepted the appointment and working of an unqualified (un-trained) person as Principal as a qualification for the Principalship and if so, for what reasons?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) to (d) A statement is laid on the Table of the House. [See Appendix IV, annexure No 88]